

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4227
TO BE ANSWERED ON 07.01.2019**

FORMULATION OF A NEW LABOUR CODE

4227. SHRI B. SENGUTTUVAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to formulate a new Labour Code by repealing the entire statute of Industrial Disputes Act, 1947 and if so, the details thereof;**
- (b) whether the Government has any proposal to alter or efface the comprehensive, much-acclaimed Constitution-Bench definition of "industry" in section 2(j) of the Industrial Disputes Act and if so, the details thereof;**
- (c) whether the Government has any proposal to abolish the system of referral of individual disputes to the conciliation officers and Boards of conciliation of Labour Courts or Industrial Tribunals and if so, the details thereof; and**
- (d) whether the Government has any proposal to give primacy to the resolution of individual and industrial disputes through arbitration and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Ministry has prepared a Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:-

- (i) The Industrial Disputes Act, 1947,**
- (ii) The Trade Unions Act, 1926,**
- (iii) The Industrial Employment (Standing Orders) Act, 1946.**

The provisions of the draft Code have been discussed with stakeholders in various Tripartite Meetings and then finalized. At present, the Code is at pre-legislative Stage.
